

MR. SPEAKER · The Demands for Grants relating to the Ministry of Agriculture are passed.

18.01 hrs.

OUT STANDING DEMANDS FOR GRANTS, 1987-88

[English]

Ministries of Commerce, Communications, Environment and Forests etc. etc.

AN HON. MEMBER: Who gave the name Guillotine?

MR. SPEAKER · Somebody must have seen the French Revolution and then got it down. Only the French used the Guillotine method.

(Interruptions)

MR. SPEAKER · I shall now put the outstanding Demands for Grants relating to the Ministries/Departments to vote.

The question is ·

“That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1988, in respect of the heads of demands entered in the second Column thereof against:—

- (1) Demand Nos. 6 and 7 relating to the Ministry of Commerce ;
- (2) Demand Nos 8 to 10 relating to the Ministry of Communications

- (3) Demand No 20 relating to the Ministry of Environment and Forests ;
- (4) Demand Nos 22 to 25, 27, 28 and 30 to 34 relating to the Ministry of Finance ,
- (5) Demand Nos 35 and 36 relating to the Ministry of Food and Civil Supplies ,
- (6) Demand Nos 37 and 38 relating to the Ministry of Health and Family Welfare .
- (7) Demand Nos 48 to 51 relating to the Ministry of Industry ;
- (8) Demand No 55 relating to the Ministry of Law and Justice ;
- (9) Demand No 56 relating to the Ministry of Parliamentary Affairs .
- (10) Demand No 57 relating to the Ministry of Personnel, Public Grievances and Pensions .
- (11) Demand Nos 59 and 60 relating to the Ministry of Planning;
- (12) Demand No 61 relating to the Ministry of Programme Implementation .
- (13) Demand Nos 62 to 64 relating to the Ministry of Science and Technology .
- (14) Demand Nos 65 to 66 relating to the Ministry of Steel and Mines ;
- (15) Demand No 67 relating to the Ministry of Textiles ;
- (16) Demand No 68 relating to the Ministry of Tourism ;
- (17) Demand Nos 69 to 71 relating

- to the Ministry of Surface Transport ,
- (18) Demand No 72 relating to the Ministry of Civil Aviation ,
- (19) Demand Nos 73 to 75 relating to the Ministry of Urban Development ,
- (20) Demand No 77 relating to the Ministry of Welfare
- (21) Demand Nos 78 and 79 relating to the Department of Atomic Energy ;
- (22) Demand No 80 relating to the
- Department of Electronics ,
- (23) Demand No 81 relating to the Department of Ocean Development ;
- (24) Demand No. 82 relating to the Department of Space .
- (25) Demand No 83 relating to Lok Sabha ;
- (26) Demand No 84 relating to Rajya Sabha ; and
- (27) Demand No 85 relating to the Secretariat of Vice-President."
- The motion was adopted.*

*Demands for Grants, 1987-88 in respect of Ministries of Commerce, Communications,
Environment and Forests etc. etc. voted by Lok Sabha*

No of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 13th March, 1987		Amount of Demand for Grant voted by the House	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
1	2	3	4	5	6
MINISTRY OF COMMERCE					
6	Department of Commerce	1,69,05,00,000	37,70,00,000	8,45,26,00,000	1,88,49,00,000
7	Department of Supply	3,12,00,000	—	15,61,00,000	—
MINISTRY OF COMMUNICATIONS					
8	Ministry of Communications	1,22,00,000	—	6,13,00,000	—
9	Postal Services	1,64,98,00,000	6,17,00,000	8,24,91,00,000	30,83,00,000
10	Telecommunication Services	3,02,62,00,000	1,59,85,00,000	15,13,08,00,000	7,99,26,00,000
MINISTRY OF ENVIRONMENT AND FORESTS					
20	Ministry of Environment and Forests	28,71,00,000	39,00,000	1,43,53,00,000	1,97,00,000
MINISTRY OF FINANCE					
22	Department of Economics Affairs	65,00,00,000	16,21,00,000	3,24,99,00,000	81,05,00,000
23	Currency, Coinage and Stamps	48,63,00,000	32,52,00,000	2,43,17,00,000	1,59,48,00,000

24	Payments to Financial Institutions	58,69,00,000	9,62,53,00,000	2,82,60,00,000	4,31,71,00,000
25.	Pensions	79,55,00,000	—	3,97,77,00,000	—
27.	Transfers to State Governments	9,90,92,00,000	14,16,00,000	21,82,66,00,000	70,84,00,000
28	Loans to Government Servants, etc	—	20,83,00,000	—	1,04,17,00,000
30	Department of Expenditure	50,61,00,000	—	2,53,05,00,000	—
31.	Audit	29,99,00,000	—	1,46,10,00,000	—
32	Department of Revenue	29,22,00,000	33,00,000	39,86,00,000	1,65,00,000
33.	Direct Taxes	23,00,00,000	20,00,00,000	1,15,00,00,000	1,00,00,00,000
34	Indirect Taxes	77,48,00,000	8,93,00,000	2,25,67,00,000	44,66,00,000
MINISTRY OF FOOD AND CIVIL SUPPLIES					
35.	Department of Food	3,51,94,00,000	17,47,00,000	17,59,72,00,000	87,37,00,000
36.	Department of Civil Supplies	2,26,00,000	58,00,000	11,31,00,000	2,89,00,000
MINISTRY OF HEALTH AND FAMILY WELFARE					
37.	Department of Health	58,18,00,000	22,13,00,000	2,90,92,00,000	1,10,66,00,000
38.	Department of Family Welfare	1,08,05,00,000	18,00,000	5,40,26,00,000	87,00,000
MINISTRY OF INDUSTRY					
48.	Department of Industrial Development	76,03,00,000	13,94,00,000	2,60,55,00,000	69,68,00,000
49.	Department of Company Affairs	1,06,00,000	1,00,000	5,27,00,000	—

No of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 13th March, 1987		Amount of Demand for Grant voted by the House	
		Revenue Rs	Capital Rs	Revenue Rs	Capital Rs
1	2	3		4	
50.	Department of Chemicals and Petrochemicals	2,28,00,000	29,17,00,000	11,40,00,000	1,45,83,00,000
51.	Department of Public Enterprises	1,63,00,000	50,25,00,000	8,17,00,000	2,51,28,00,000
	MINISTRY OF LAW AND JUSTICE				
55.	Law and Justice	4,47,00,000	—	22,35,00,000	—
56.	Ministry of Parliamentary Affairs	12,00,000	—	59,00,000	—
	MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS				
57.	Ministry of Personnel, Public Grievances and Pensions	5,48,00,000	—	27,38,00,000	—
	MINISTRY OF PLANNING				
59.	Planning	1,91,00,000	—	9,56,00,000	—
60.	Department of Statistics	5,13,00,000	—	25,63,00,000	—

MINISTRY OF PROGRAMME IMPLEMENTATION

61 Ministry of Programme Implementation 12,00,000 — 60,00,000 —

MINISTRY OF SCIENCE AND TECHNOLOGY

62. Department of Science and Technology 25,19,00,000 1,44,00,000 1,26,18,00,000 7,19,00,000

63. Department of Scientific and Industrial Research 29,72,00,000 73,00,000 1,48,60,00,000 3,67,00,000

64. Department of Biotechnology 6,83,00,000 — 34,16,00,000 —

MINISTRY OF STEEL AND MINES

65 Department of Steel 5,54,00,000 1,39,07,00,000 27,73,00,000 6,95,34,00,000

66 Department of Mines 17,66,00,000 44,99,00,000 88,30,00,000 2,24,96,00,000

MINISTRY OF TEXTILES

67 Ministry of Textiles 68,94,00,000 41,68,00,000 3,44,78,00,000 2,08,41,00,000

MINISTRY OF TOURISM

68. Ministry of Tourism 4,32,00,000 2,34,00,000 21,60,00,000 11,68,00,000

MINISTRY OF SURFACE TRANSPORT

69. Surface Transport 3,38,00,000 22,39,00,000 16,90,00,000 89,97,00,000

70 Roads 41,52,00,000 68,50,00,000 2,07,59,00,000 3,42,51,00,000

71. Ports, Lighthouses and Shipping 21,24,00,000 36,13,00,000 1,05,88,00,000 2,58,76,00,000

DEPARTMENT OF OCEAN DEVELOPMENT

81. Department of Ocean Development 4,07,00,000 39,00,000 20,35,00,000 1,92,00,000

DEPARTMENT OF SPACE

82. Department of Space 31,49,00,000 29,07,00,000 1,65,14,00,000 1,22,39,00,000

**PARLIAMENT, SECRETARIATS OF THE PRESIDENT,
VICE-PRESIDENT AND UNION PUBLIC SERVICE COMMISSION**

83. Lok Sabha 2,13,00,000 — — 10,67,00,000 —

84. Rajya Sabha 82,00,000 — — 4,09,00,000 —

86. Secretariat of the Vice-President 3,00,000 — — 13,00,000 —

MR. SPEAKER: The outstanding Demands for Grants relating to the Ministries/Departments are passed.

18.05 hrs.

APPROPRIATION (NO 3) BILL

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B K GADHVI) : Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1987-88

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1987-88 "

The motion was adopted.

SHRI B K GADHVI : Sir I introduce the Bill.

Sir, I beg to move**

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1987-88, be taken into consideration."

SHRI C. MADHAV REDDI (Adilabad) : Sir, I have a point of order to raise. My point of order is this. We have been having the practice for a very long time that we take up the Appropriation Bill first before the Finance Bill is passed. My point of order is that it is not in order for us to pass the

Appropriation Bill first before we take up the Finance Bill which contains the taxation proposals. If the Finance Bill does not contain any new taxation proposals which will give additional revenue to the exchequer, then it is perfectly alright. But here is a Bill, the Finance Bill, which contains taxation proposals and we will be getting about Rs. 300 and odd crores. Unless that money is available to you, how are you going to appropriate the amount ? So, my point is that, in all such cases where there is a taxation proposal, a new taxation proposal, in the Finance Bill, the Finance Bill must be taken up first and after it is passed, then the Appropriation Bill may be taken up. Otherwise, it will not be quite in order. Anyway, this is the practice which is being followed for a very long time. But since it is being practised for a long time, it does not mean that it is a good practice. Under article 114 of the Constitution and rule 219 of the Rules of Procedure, we are going to take up this Appropriation Bill. Article 114 only says that as soon as the Demands for Grants are passed, the Appropriation Bill should be taken up for introduction and Consideration. That is all. It does not say that you should not take up the Finance Bill first and then the Appropriation Bill. You can examine this and if you think proper, we may change the procedure which we have been following so far.

MR. SPEAKER : Madhavji the sequence in respect of the Budget is provided in articles 112 to 115 of the Constitution and the sequence is also laid down in Rules 204 to 221 of the Rules of Procedure. Article 114 (1), the Appropriation Bill is to be introduced and passed after the Demands for Grants under article 113 have been made, and the Finance Bill containing taxation proposals is considered and passed by Lok Sabha only after the Demands for Grants have been voted and the total expenditure is known.

SHRI C. MADHAV REDDI : But it is not mentioned in the Constitution

* Published in Gazette of India Extraordinary, Part-II, Section 2, dt. 28-4-87.

** Introduced/moved with the recommendation of the President.